

THE EIGHTH SCHEDULE

[See section 156 (1)]

FORM OF WARRANT

(Here insert the name of the officer charged with the execution of the warrant)

Whereas A. B. of _____ has not paid, and has not shown satisfactory cause for the non-payment of, the sum of _____ due on account of _____ *(here describe the liability)* for the period of _____ commencing on the _____ day of _____ 19____, and ending with _____ day of _____ 19____, which sum is leviable under _____ ;

AND WHEREAS thirty days have elapsed since the service on him of notice of demand for the same;

THIS is to direct you to distrain, the movable property of the said A.B. of a attach immovable property *(described below)*

value approximately equal to the said sum of Rs. _____ subject to the provisions of the Delhi Municipal Corporation Act, 1957, and the bye-laws made thereunder and forthwith to certify to me, together with this warrant, all particulars of the property seized by you thereunder. attached,

Dated this _____ day of _____ 19____ .

(Signed)

Commissioner,

Delhi Municipal Corporation

Description of immovable property